

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

This the 23rd day of **May, 2018**.

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).
HON'BLE MR. R. RAMANUJAM, MEMBER (A).**

Original Application Number. 330/01262/2017.

Vinay Prakash Shastri, aged about 50 years, son of Shri Sadanand Shastri, resident of Ward No. 9, village and post – Sadat, District - Ghazipur.

.....Applicant.

VE R S U S

1. Union of India through Secretary, Telegraphic and Postal Department, New Delhi.
2. Director, Post Office Services, Allahabad Region, Allahabad.
3. Superintendent, Office of Superintendent Post Office, Ghazipur Region, Ghazipur.
4. Virendra Kumar Shastri, C.P. Chaukidar, Sadar Sub Post Office, Saidpur, District – Ghazipur.

.....Respondents

Present for the applicant :Shri A.K. Malviya (not present)
Present for the Respondent : Shri R.K. Pandey

O R D E R

(Delivered by Hon'ble Mr. Sanjeev Kaushik, J.M)

Present OA has been filed where the applicant has simply prayed for a direction in the nature of mandamus to the Appellate Authority to decide his statutory appeal within stipulate period.

2. Learned counsel appearing on behalf of respondents did not dispute the fact regarding pendency of statutory appeal of the applicant. Hence, considering the short prayer , as noticed above, we feel it appropriate to direct the Appellate Authority to decide the appeal of the applicant dated 26.05.2017.

3. Accordingly, the O.A is disposed of with direction to the Appellate Authority to consider and decide the statutory appeal dated 26.05.2017 of the applicant by a reasoned and speaking order within a period of six weeks from the date of receipt of certified copy of this order. The order so passed shall be communicated to the applicant.

4. There shall be no order as to costs.

MEMBER- A.

MEMBER- J.

Anand...